

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 314

IA-1846/2024, IA-4181/2023, IA-4379/2022, IA-4379/2022, IA-3314/2023,
IA-3448/2023, IA74/2023,

In

IB-138(ND)/2020

IN THE MATTER OF:

M/s Narmada Cereals Pvt Ltd.

.... Petitioner/Applicant

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent : Mr. Mahe Zehra, Ms. Surabhi Sinha, CS Ravi Advs.

ORDER

Due to paucity of time, the matter is adjourned to **31.05.2024**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik